

GOVERNMENT OF INDIA
MINISTRY OF POWER

RAJYA SABHA
UNSTARRED QUESTION NO.635
ANSWERED ON 25.07.2023

PREVENTION OF SEXUAL HARASSMENT OF WOMEN AT WORKPLACE

635 SMT. SANGEETA YADAV:

Will the Minister of **POWER** be pleased to state:

- (a) whether it is a fact that under the prevention of The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, Government is mandated to have an Internal Committee;
- (b) if so, whether all organizations/autonomous bodies/sub-ordinate offices under Government has functional Internal Complaints Committee;
- (c) whether Government has conducted any exercise to ensure compliance of this requirement by offices concerned;
- (d) if so, the details thereof with organizations yet to set up Internal Committee;
- (e) if not, the reasons therefor; and
- (f) the number of cases referred to Internal Complaints Committee in the last three years along with cases where action was taken on such complaints?

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY
(SHRI R.K. SINGH)

(a) & (b) : Yes, Sir. Ministry of Power and all its organizations/autonomous bodies/sub-ordinate offices have functional Internal Complaints Committee.

(c) & (d) : Yes, Sir. All organizations under Ministry of Power have functional Internal Complaints Committee.

(e) : Does not arise.

(f) : In the last three years, a total number of 23 cases were referred to Internal Complaint Committees in Ministry of Power and its organizations and action has been taken in respect of all of them.
